

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**Inv. P 5/2017 in C.P. (I.B) No. 127/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company:

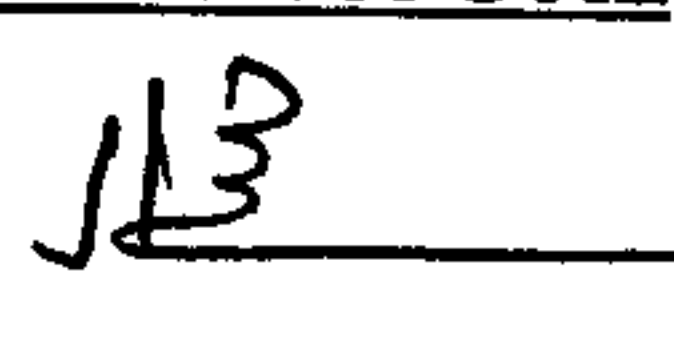

Invent ARC Pvt Ltd

V/s.

Asset Reconstruction Company (India) Ltd. & Anr.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KETAN.M. PARIKH.	ADVOCATE	APPLICANT ARC	
2.	RAVISH BHATT	ADV	Respondent	

**ORDER**

Learned Advocate Mr. Ketan Parikh present for Applicant. Learned Advocate Mr. Ravish Bhatt present for Respondent (Corporate Debtor) in Inv P 5/2017.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

This application is filed by Invent ARC pvt Ltd. with a request to permit them to intervene in the proceedings in CP (IB) 127/2017 initiated by Asset Reconstruction (India) Ltd as Financial Creditor against Neesa Leisure ltd styling it as Corporate Debtor.

It is stated in the application that applicant is willing to take over the debts of Corporate Debtor and it has also participated in Joint Lenders Forum meeting.

It is a fact that applicant is neither a creditor not a debtor of the Corporate Debtor. It is a fact that applicant is neither a guarantor of Corporate Debtor or Financial Creditor.

Hence, in that view of the matter applicant has no right to interfere in the proceedings in CP(IB) 127/2017. Hence, this application is dismissed at admission stage.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.